

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 205
(IB)-868(ND)2020

IN THE MATTER OF:

**M/s. Arrisian Infrastructures Private ... Applicant/Petitioner
Limited**

Versus

Vipul Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 15.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For financial creditors: Adv. Sandeep Bajaj , Adv. Devansh Jain and
Adv. Sangya Gupta
Adv Sumesh Dhawan and Vatsala Kak for Respondent**

ORDER

Since the CIRP has already been initiated against the Corporate Debtor, the
Petition has become infructuous.

The Petition (IB)-868(ND)2020 is **Dismissed being infructuous.**

However, the Petitioner is at liberty to raise his claim before the RP of (IB)
541/2019.

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**